

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Friday, the 30th day of July 2021

CrI.M.P.No.11978/2021

in

P.4, Basin Bridge P.S. Cr.No.834/2021

Pushpa

.. Petitioner/Accused.

Vs.

State Rep. by

The Inspector of Police,

P.4, Basin Bridge Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. D. Baskaran, N. Naresh, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 19.7.2021 for the offence punishable under Section 4(1)(aa) r/w. 4(1-A) of TNP Act in Cr.No.834/2021 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioner and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that the petitioner is innocent. She is noway connected with the alleged offence. She is aged 69 years and she is suffering from various ailments. She is in custody from 19.7.2021 and hence prays for granting bail.

4. On the other hand, learned CPP submits that the petitioner was indulged in the sale of illicit liquor and she was found in possession of 30 bottles of brandy bottles. She was arrested and she took the police to her house, from where 470 brandy bottles were recovered. In total, 500 bottles were seized from the petitioner. Learned CPP objects granting bail stating that the petitioner is having 18 previous cases.

5. The petitioner has been in custody for the past 12 days. According to learned CPP, the petitioner is having 18 previous case. However, as far as this case is concerned, property has been recovered and no one was hospitalized due to the consumption of

contraband. It is represented that the petitioner is having so many ailments, aged about 69. Considering the gender, age and duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on her executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned X Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the Investigating Officer as and when required.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copy to :

1. The learned X Metropolitan Magistrate, Chennai.
2. The Superintendent, Special Prison(Women), Puzhal.

nmk

Crl.M.P.No.11978/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Friday, the 30th day of July 2021

Crl.M.P.No.11985/2021

in

G.1, Vepery P.S. Crime No.689/2021

Pradeep @ Prithiviraj

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

G.1, Vepery Police Station,

Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. D. Gopi Krishnan, A. Vinoth Kumar, the counsel for the petitioner and CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 13.7.2021 for the offences punishable under Section 147, 148, 341, 294(b), 323, 392, 397, 506(ii) of IPC in Crime No.689/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through video conference.

3. Learned counsel for the petitioner submits that the petitioner is no way connected with the offence. He has been falsely implicated in this case. The petitioner is in custody from 13.7.2021 and hence prays for granting bail.

4. On the other hand, learned CPP submits that due to previous enmity, this petitioner along with other accused waylaid the defacto complainant, assaulted him with hands and at knife point robbed Rs.850/- from him. He objects granting bail stating that the petitioner is having 3 previous cases.

5. The petitioner is in custody for the past 18 days. According to learned CPP, the petitioner is having 3 previous cases. However, considering the duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned II Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copy to :

1. The learned II Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal.

nmk

Crl.M.P.No.11985/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Friday, the 30th day of July 2021

CrI.M.P.No.12389/2021

in

G.7, Chetpet P.S. Cr.No.125/2021

Logesh @ Logeshwaran

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
G.7, Chetpet Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. P. Krishna Moorthy, G. Prakash, K. Rohini, S. Gopi, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 1.7.2021 for the offence punishable under Section 341, 294(b), 324, 307, 506(ii) of IPC in Cr.No.125/2021 on the file of the respondent police, seeks bail.
2. Learned counsel for the petitioner and learned CPP were heard through Video Conference.
3. Learned counsel for the petitioner submits that the petitioner is innocent. He is noway connected with the alleged offence. The respondent police foisted two cases against the petitioner on the same day. He was granted bail in another Cr.No.229/2021 on 19.7.2021. The petitioner is in custody from 1.7.2021 and hence prays for granting bail.
4. On the other hand, learned CPP submits that this petitioner picked unnecessary quarrel with the defacto complainant, abused him in filthy language and assaulted him with hands and wooden log on the head and body. The victim was admitted in the hospital and discharged. Learned CPP objects granting bail stating that the petitioner is having 3 previous cases.

5. The petitioner is in custody for the past one month. According to learned CPP, the petitioner is having 3 previous cases. It is represented that in another case u/s.397 IPC in Cr.No.229/2021 on the file of the respondent police, the petitioner was granted bail by this court. The alleged occurrence is in the month of May 2021. Victim was already discharged from the hospital. Considering the above facts and duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned II Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copy to :

1. The learned II Metropolitan Magistrate, Chennai.
2. The Superintendent, Sub-Jail, Saidapet.

nmk

Crl.M.P.No.12389/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Friday, the 30th day of July 2021

Crl.M.P.No.12392/2021

in

K.9, Thiru.Vi.Ka.Nagar P.S. Cr.No.658/2021

1. Maan @ Immanuvel @ Jayakumar

2. Kulla Bai @ Soundar

.. Petitioners/Accused.

Vs.

State Rep. by

The Inspector of Police,

K.9, Thiru.Vi.Ka.Nagar Police Station,

Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. Mohammed Aasif, B.L. Sankar, Counsel for the petitioners and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who were arrested on 13.7.2021 for the offence punishable under Section 341, 294(b), 307, 427, 506(ii) of IPC in Cr.No.658/2021 on the file of the respondent police, seeks bail.

2. Learned counsel for the petitioners and learned CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent. They have been falsely implicated in this case. They are noway connected with the alleged offence. The petitioners are in custody from 13.7.2021 and hence prays for granting bail.

4. On the other hand, learned CPP submits that it is a case of 307 IPC. These petitioners under the influence of alcohol waylaid the defacto complainant and assaulted him with hands and when they tried to attack him with knife, the defacto complainant escaped from the place. He objects granting bail stating that the 1st petitioner is having 3 previous cases.

5. The petitioners are in custody for the past 18 days. According to learned CPP, the 1st petitioner is having 3 previous cases. However, no serious injury was reported and the 2nd petitioner has no bad antecedent. Considering the above facts and duration of custody, this court is inclined to grant bail to the petitioners subject to condition.

6. Accordingly, the petitioners are ordered to be released on bail on their executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) each with two sureties each for a likesum to the satisfaction of the learned V Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioners shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioners shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioners shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the above petitioners in accordance with law as if the conditions have been imposed and the above petitioners released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioners thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copy to :

1. The learned V Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal.

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CrI.M.P.No.12392/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Friday, the 30th day of July 2021

Crl.M.P.No.12393/2021

in

G.3, Kilpuk P.S. Crime No.263/2021

Damu@ Damodaran

.. Petitioner/Accused

Vs.

State Rep. by

The Inspector of Police,

G.3, Kilpauk Police Station,

Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s. Mohammed Aasif, B.L. Sankar, the counsel for the petitioner and CPP for the respondent, this Court delivered the following

ORDER

1. The petitioner, who was arrested on 30.6.2021 for the offence punishable under Section 294(b), 323, 392, 397, 506(ii) IPC in Crime No.263/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that this petitioner is innocent. He is noway connected with the alleged offence. He has been falsely implicated in this case. The petitioner is in custody from 30.6.2021 and prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner after having tiffin from the defacto complainant's road side shop, refused to pay money, that on demand, he assaulted the defacto complainant and at knife point taken away Rs.200/- from the cash box. He objects granting bail stating that the petitioner is having 8 previous cases.

5. This is the 2nd application. The petitioner is in custody for the past one month. According to learned CPP, the petitioner is having 8 previous cases. However, considering

the duration of custody, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned II Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copy to :

1. The learned II Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal.

nmk

CrI.M.P.No.12393/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge
Friday, the 30th day of July, 2021

Crl.M.P.No.12396/2021

in

K.1, Sembium P.S., Crime No.885/2021

Suresh @ Playboy Suresh

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
K.1, Sembium Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. M.Ramesh Babu, K.Senthil Kumar, K. Dinesh Kumar, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who was arrested on 23.6.2021 for the offence punishable under Section 147, 148, 341, 294(b), 427, 336, 392, 397 and 506(ii) IPC in Crime No.885/2021 on the file of the respondent police, seeks bail.

2. The counsel for the petitioner and the CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that this petitioner is innocent. He has not committed any offence as alleged by the prosecution. He has been falsely implicated in this case. The petitioner is in custody from 23.6.2021. Co-accused was enlarged on bail by this court on 23.7.2021 in Crl.M.P.No.11892/2021. Hence, prays for granting bail.

4. On the other hand, learned CPP submits that this petitioner along with five other accused came in a two wheeler and demanded money from the complainant, while he was unloading the goods from his vehicle. On his refusal, the accused forcibly taken away Rs.1800/- from the defacto complainant at knife point and also caused damage to the side mirrors of the defacto complainant's goods vehicle. He seriously objects granting bail stating that the petitioner is having 8 previous cases.

5. The petitioner is in custody for more than a month. According to learned CPP, the petitioner is having 8 previous cases. However, considering the duration of custody and the fact that co-accused was already enlarged on bail, this court is inclined to grant bail to the petitioner subject to condition.

6. Accordingly, the petitioner is ordered to be released on bail on his executing a bond for a sum of Rs.10,000/- (Rupees ten thousand only) with two sureties each for a likesum to the satisfaction of the learned V Metropolitan Magistrate, Chennai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.

(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copy to :

1. The learned V Metropolitan Magistrate, Chennai.
2. The Superintendent, Central Prison, Puzhal.

nmk

Crl.M.P.No.12396/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Friday, the 30th day of July 2021

Crl.M.P.No.12219/2021

in

N.4, Fishing Harbour P.S. Crime No.826/2021

Karthick

.. Petitioner/Accused.

Vs.

State Rep. by
The Inspector of Police,
N.4, Fishing Harbour Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing M/s. B. Elakkiya, D. Sugumar, R. Kamesh, S.V. Suruthi, Counsel for the petitioner and of CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest at the hands of the respondent police, for the alleged offence u/s. 294(b), 324, 341, 506(ii) of IPC in Crime No.826/2021 on the file of the respondent police, seeks anticipatory bail.
2. Learned counsel for the petitioner and the learned CPP were heard through Video Conference.
3. Learned counsel for the petitioner submits that the petitioner is innocent. The defacto complainant alone assaulted the petitioner, due to which he was admitted in the hospital for 8 days as in-patient. False complaint has been given and this petitioner has nothing to do with the alleged offence. The victim in this case was discharged on the next day. Hence prays for granting anticipatory bail.
4. Suspected relationship between the petitioner and the sister of the victim, there was a quarrel over which. The victim has been assaulted and he had taken treatment for a day and discharged. It is represented that on the other hand, the petitioner sustained serious injury and he was treated as in-patient for a week. Except Sec.506(ii) IPC, other

offences are bailable. Hence, this court is inclined to grant anticipatory bail to the petitioner subject to following conditions.

5. Accordingly, the petitioner is ordered to be released on bail in the event of arrest or on his appearance, within a period of fifteen days from the date of receipt of a copy of this order, before the XVI Metropolitan Magistrate, Chennai on condition that the petitioner shall execute a bond for a sum of Rs.10,000/- (Rupees Ten Thousand only) with two sureties each for a likesum to the satisfaction of the respondent police or the police officer who intends to arrest or to the satisfaction of the learned Magistrate concerned and on further condition that

[a] the petitioner and the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar card or Bank Pass book to ensure their identity.

[b] the petitioner shall appear before the respondent police daily at 10.30 a.m. until further orders.

[c] the petitioner shall not tamper with evidence or witness either during investigation or trial.

[d] the petitioner shall not abscond either during investigation or trial.

[e] On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Supreme Court in P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560].

[f] If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC.

Delivered by me today.

Sd./- R. Selvakumar
Principal Sessions Judge

Copies to:

1. The XVI Metropolitan Magistrate, Chennai.
2. CPP, Chennai.
3. The Inspector of Police, N.4, Fishing Harbour Police Station, Chennai.

nmk CrI.M.P.No.12219/2021

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Friday, the 30th day of July, 2021.

CrI.M.P.No.12224/2021

in

K-6, T.P.Chathiram P.S. Crime No.69/2021

1. A.Madhan Kumar
 2. Karthick @ V.Yuvraj
- .. Petitioners/Accused

Vs.

State Rep. by
The Inspector of Police,
K-6, T.P.Chathiram Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.S.Mohan Raj and C.Jagan and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioners, who apprehend arrest by the respondent police for the alleged offences punishable u/s 294(b), 392 506(i) of IPC r/w Sec.4 of TNPHW Act in Crime No.69/2021 on the file of the respondent police, seek anticipatory bail.

2. The counsel for the petitioners and CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent and they have not committed any offence as alleged. Already a complaint was lodged and the police have compromised the parties. Now, again the present false complaint has been given. The petitioners apprehend arrest and prays for granting anticipatory bail.

4. On the other hand, the learned CPP submits that on 30.3.2021, the petitioners waylaid the defacto complainant, who is a dancer and abused her and also snatched her 2 ½ sovereign gold chain. Again, on 8.4.2021, the accused have waylaid her and abused her, torn her clothes and threatened her family members with dire consequences. The property has not been recovered so far.

5. It is a case of 392 of IPC. The accused abused a woman and robbed her chain. Granting anticipatory bail in these type of cases will send a wrong signal to the society. Considering all those circumstances, this court is not inclined to grant anticipatory bail.

6. Petition is dismissed.

Delivered by me today.

Sd/-R.Selvakumar
Principal Sessions Judge

ss

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Friday, the 30th day of July, 2021.

CrL.M.P.No.12301/2021

in

P-6, Kodungaiyur P.S. Crime No.Not known/2021

R.Bakiyaraj

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
P-6, Kodungaiyur Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.R.Muthukumar, R.Lingakumar, R.Murugan and S.Senthilkumar and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest by the respondent police for the alleged offences punishable u/s 294(b), 341, 323 and 506(ii) of IPC in Crime No.Not known/2021 on the file of the respondent police, seeks anticipatory bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. According to CPP, F.I.R. has been registered in Cr.No.1624/2021.

4. Considering the representation of CPP, this petition is dismissed with liberty to file fresh petition with crime number.

Delivered by me today.

Sd/-R.Selvakumar

Principal Sessions Judge

ss

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru R. Selvakumar, B.A., M.L.,

Principal Sessions Judge

Friday, the 30th day of July, 2021.

CrL.M.P.No.12302/2021

in

H-1, Washermenpet P.S. Crime No.1922/2021

Yuvaraj

.. Petitioner/Accused

Vs.

State Rep. by
The Inspector of Police,
H-1, Washermenpet Police Station,
Chennai.

..Respondent/Complainant.

This petition is coming on this day before me for hearing, upon hearing the counsel for the petitioner M/s.R.Thulasi Manikandan and R.Rajadurai and CPP for respondent, this Court delivered the following :

ORDER

1. The petitioner, who apprehends arrest by the respondent police for the alleged offences punishable u/s 147, 148, 341, 294(b) and 307 of IPC in Crime No.1922/2021 on the file of the respondent police, seeks anticipatory bail.

2. The counsel for the petitioner and CPP were heard through Video Conference.

3. Learned counsel for the petitioner submits that he may be permitted to withdraw the petition. Hence, the petition is dismissed as withdrawn.

Delivered by me today.

Sd/-R.Selvakumar
Principal Sessions Judge

ss

IN THE COURT OF SESSIONS AT CHENNAI

Present: Thiru.R.Selvakumar, B.A., M.L.,

Principal Sessions Judge

Friday, the 30th day of July, 2021.

Crl.M.P.No.12229/2021

in

Crl.M.P.No.6001/2021

in

C.A.No.70/2021

in

C.C.No.4924/2017

(on the file of the Metropolitan Magistrate, FTC-II, Egmore, Chennai)

L.Premalatha

....Petitioner/Appellant/Accused

Vs.

Sandra Jayaraman

....

Respondent/Respondent/Complainant

This petition is coming on this day before me for hearing in the presence of M/s.P.Johnson, S.Mohankumar and S.Malathi, Counsel for the Petitioner / Appellant / Accused and upon hearing petitioner's side argument, this Court delivered the following,

ORDER

1. The petitioner is accused in C.C.No.4924/2017 on the file of the learned Metropolitan Magistrate, FTC-II, Egmore, Chennai. While suspending sentence, the petitioner was granted bail by this court in Crl.M.P.No.6001/21, dt:29.3.2021 on execution of bond for Rs.10,000/- with two sureties each for a likesum to the satisfaction of the said Magistrate within two weeks from the date of the order and further condition to deposit 20% of the cheque amount to the credit of CC number on the file of the Trial Court within 60 days from the date of the order. Now the petitioner has come forward with this petition for extension of further time.

3. The counsel for the petitioner was heard through video conference.

4. As per Sec.148 N.I. Act (Amendment Act), the court is competent to give 60 days time for payment of 20% of the compensation amount. Further, the court is competent to extend the period for 30 days. In this case, the original order was passed on 29.3.2021. The

petitioner has not filed the petition in time. Already more than 90 days expired. This court has no power to extend the time beyond 90 days. Thus, the petition is dismissed.

Delivered by me today.

Sd/-R.Selvakumar

PRINCIPAL SESSIONS JUDGE.

Copy to:

Learned Metropolitan Magistrate, FTC-II, Egmore, Chennai.

ss

IN THE COURT OF SESSIONS AT CHENNAI

**Present: Thiru R. Selvakumar, B.A., M.L.,
Principal Sessions Judge**

Friday, the 30th day of July, 2021

Crl.M.P.No.12390/2021

in

P-4, Basin Bridge P.S. Crime No.177/2021

1. Prem @ Premnath
2. Sudhagar

.. Petitioners/Accused

Vs.

State Rep. by
The Inspector of Police,
P-4, Basin Bridge Police Station,
Chennai.

..Respondent/Complainant

This petition is coming on this day before me for hearing, upon hearing M/s.P.Parthipan, S.Arunraj and J.Ramkumar, Counsel for the petitioner and of CPP for the respondent, this Court delivered the following

ORDER

1. The petitioners, who were arrested on 22.5.2021 for the offences punishable under Section 147, 148 and 302 of IPC in Crime No.177/2021 on the file of the respondent police, seek bail.

2. The counsel for the petitioners and the CPP were heard through Video Conference.

3. Learned counsel for the petitioners submits that the petitioners are innocent and they have not committed any offence as alleged. The entire family of the husband of the deceased, including minors and ladies, who were not aware of their personal issues, roped in this case based on the false complaint. The petitioners are in custody for the past two months and prays for bail.

4. On the other hand, the learned CPP submits that the deceased is the wife of other accused Ruban. The said Ruban's brother Ramesh @ Naai Ramesh was murdered by one Sarath and others. The deceased had close contact with the said Sarath even after the murder. So the petitioners and others had suspicion that she may had conspiracy in the said

murder and hence, the petitioners and others joined together and done her to death. Earlier petition was dismissed on 9.7.2021 and no change of circumstances.

5. It is a case of brutal murder due to suspicious relationship of one Supriya with the rival of her husband. Earlier petition was dismissed on the ground that it is a pre-planned murder and the petitioners fled away from the scene of occurrence. No change of circumstances. Investigation is not yet completed. Considering all those circumstances, this court is not inclined to grant bail.

6. Petition is dismissed.

Delivered by me today.

Sd/-R.Selvakumar
Principal Sessions Judge

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